

(c) whether telephone connections are given to the public in Giridih in the District of Hazaribagh freely or there are restrictions?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) There is a proposal for installing an automatic exchange at Patna, but none for Hazaribagh and Giridih.

(b) It is anticipated that Patna will have automatic exchange by 1955.

(c) In view of the limited capacity of the telephone exchange and cable pairs, it has not been possible to give connections to every one on the waiting list. It has been programmed to expand this exchange during the current financial year and to wipe out the waiting list.

**Shri N. P. Sinha:** With reference to the reply to part (c), may I know if it is a fact that the subscribers at Giridih are asked to supply their own wires and equipment?

**Shri Raj Bahadur:** I am not aware of that.

#### PRESS LAWS

\*2118. **Shri N. P. Sinha:** Will the Minister of Home Affairs be pleased to state:

(a) how many and which of the newspapers in Delhi were warned for publication of objectionable matter and violation of Press Laws in 1951 and 1952; and

(b) how many and which of the printers and publishers were convicted for such violations?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b). I place on the Table of the House a statement containing the relevant information. [See Appendix X, annexure No. 20].

**Shri N. P. Sinha:** From the statement I find that about 11 newspapers were warned for breaches of the provisions of press laws and about 4 were warned for publishing objectionable matters. May I know when this warning crosses into the realm of actual prosecution—in other words, why were they not prosecuted?

**Dr. Katju:** I require notice. Warning may have been considered sufficient for the time being.

**Shri N. P. Sinha:** May I know what is the dividing line between matter considered objectionable from the point of view of security and from the point of that which is obscene?

**Dr. Katju:** Objectionable matter is objectionable matter. It is a matter which is really very difficult to define.

**Shri Velayudhan:** May I know whether the hon. Minister will be able to give a list of cases of warnings or prosecutions after the passing of the Press Act?

**Dr. Katju:** The information I have given is from 1st January 1951 to 30th June 1952. I cannot give this further sub-division.

**Shri P. T. Chacko:** May I know whether Government have launched any prosecution against any paper or journal under the Penal Code for circulating false rumours?

**Dr. Katju:** I require notice.

बाबू रामनारायण सिंह : अभी गृह मंत्री जी ने कहा कि आबुजैकेशनल मैटर की व्याख्या करना कठिन है। मैं जानना चाहता हूँ कि ऐसी हालत में किस के पास जाया जाय जहाँ इस की व्याख्या हो सके।

**Mr. Speaker:** Order, order.

#### STIPENDS

\*2119. **Shri K. K. Basu:** Will the Minister of Communications be pleased to state:

(a) the number of trainees granted training allowance for specialised training in the Posts and Telegraphs department during the years 1949-50, 1950-51, and 1951-52;

(b) the total amount of such allowance; and

(c) whether the trainees after this specialised training in the department are absorbed?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) and (b). As persons directly recruited into the Posts and Telegraphs in all categories, including postal and telegraph clerks, mail sorters, engineering supervisors, linemen, repeater station assistants etc., are given training allowance for specialised training, the exact number of trainees and the total amount of such allowances paid is very difficult to compile.

(c) All the trainees after the specialised training are absorbed in the department subject to their being found